

10

**BEFORE THE AJUDICATING AUTHORITY  
(NATIONAL COMPANY LAW TRIBUNAL)  
AHMEDABAD BENCH  
AHMEDABAD**

**C.P. (I.B) No. 212/9/NCLT/AHM/2017**

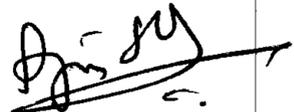
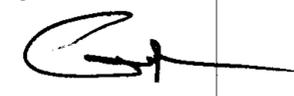
Coram: **Hon'ble Mr. BIKKI RAVEENDRA BABU, MEMBER JUDICIAL**  
**Hon'ble Ms. MANORAMA KUMARI, MEMBER JUDICIAL**

**ATTENDANCE-CUM-ORDER SHEET OF THE HEARING OF AHMEDABAD  
BENCH OF THE NATIONAL COMPANY LAW TRIBUNAL ON 15.01.2018**

Name of the Company: Capt. Suneej Prashant Agarwal  
V/s.  
IRM Ltd.

Section of the Companies Act: Section 9 of the Insolvency and Bankruptcy  
Code

**S.NO. NAME (CAPITAL LETTERS) DESIGNATION REPRESENTATION SIGNATURE**

1. Arjun R. Sheth	Adv. Plaintiff	Operational Creditor	
2. Lalit M Patel	Advocate	Respondent	

**ORDER**

Learned Advocate Mr. Arjun Sheth present for Operational Creditor/Petitioner.  
Learned Advocate Mr. Lalit patel present for Respondent.

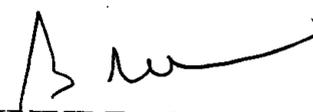
Learned Advocate Mr. Lalit patel filed Vakalatnama for Respondent.

Respondent shall file its objections, if any, within one week serving a copy in  
advance to petitioner.

List the matter on 31.01.2018 for objection of Respondent, if any, and for hearing  
before admission.

  
**MANORAMA KUMARI  
MEMBER JUDICIAL**

Dated this the 15th day of January, 2018.

  
**BIKKI RAVEENDRA BABU  
MEMBER JUDICIAL**